

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL TRIBUNAL  
AHMEDABAD BENCH

O.A. No. 14 OF 1988

(2)

DATE OF DECISION 15.6.1992.

Mr. Tangaraj Manjanuthu and 24 ors. Petitioner

Mr. Y. V. Shah Advocate for the Petitioner(s)

Versus

Union of India and others. Respondent

Mr. B. R. Kyada. Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice D.L.Mehta : Vice Chairman

The Hon'ble Mr. B.B.Mahajan : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ? *NO*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *NO*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *NO*

1. Tangaraj Manjanuthu  
2. Manjamuthu Sanyasi  
3. Selvaraj Duriaswamy  
4. Venkatesan Mottiyam  
5. Kasi Mottiyam  
6. Annamuthu Ayyakkan  
7. Masillamani Ponambalam  
8. Shanmugam Arumugam  
9. Anthonidas Arokkiyam  
10. Arjunan Adimulam  
11. Adimulam Ayyakkan  
12. Ayyaswang Ramaswang  
13. Sakthivel Ayyan  
14. Sivamalai Mannar  
15. Amartilingam Narayanaswamy  
16. Challan Saraiyan  
17. Narayanan Thiruvengadam  
18. Selvaraj Changam  
19. Muthu Durenswamy  
20. Pongal Muniyan  
21. Ponrammal Arumugam  
22. Sithamma Raju  
23. Mulavi Murugan  
24. Kalanchi Challan  
25. Mariyakkan Nayagam  
26. Mani Pamban  
27. Jayaraman Gppal  
28. Muniyan Veran  
29. Selvaraj Muthamporuthan  
30. Adimulam Muniyan  
31. Antoney Tomas  
32. Shakar Natrajan  
33. Velama Veriya  
34. Nayakam Chinnappa  
35. Pawadai Channa.

C/o. Shri Nashibchand  
C. P. W. I. ( M. G. )  
Western Railway,  
SABARMATI,  
AHMEDABAD.

...Applicants.

( Advocate : Mr. Y. V. Shah )

Versus

1. Union of India  
through the General Manager,  
Western Railway,  
Churchgate,  
BOMBAY - 400 020

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2. Divisional Railway  
Manager (E),  
Western Railway,  
RAJKOT.

3. Shri Nashibchand or  
his successor in  
the office,  
C.P.W.I. ( M.G. )  
Western Railway,  
Sabarmati,  
AHMEDABAD.

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... Respondents.

( Advocate : Mr. B. R. Kyada )

**ORAL JUDGMENT**

O.A. NO. 14 OF 1988

Date : 15/06/1992

Per : Hon'ble Mr. B.B.Mahajan : Member (A)

In this application the applicants have sought direction for payment of wages for the period from 20/08/1987 to 10/12/1987, Heard the learned counsel for the parties. Since the order of transfer has been quashed by this Tribunal on 27th Nove., 1987, that order ceased to be a valid order. Since the applicants were obviously prevented from performing their duty from 20/08/87 when they were ordered to be transferred upto 10/12/87, at the original place of posting, in view of the transfer order, they would be entitled to wages for this period. The applicants had not been allowed to resume duty even inspite of the interim order passed on 09/10/87, in M.A./472/87 in the previous O.A./424/87. The application is accordingly allowed. Respondents are directed to pay the applicants the wages for the period from 20/08/87 to 10/12/87 within a period of three months from the receipt of this order. Parties to bear their own costs.

*B. B. Mahajan*  
( B. B. Mahajan )  
Member (A)

AIT

*D. L. Mehta*  
( D. L. Mehta )  
Vice Chairman